

RESUME OF WORK DONE BY LOK SABHA

(SEVENTH LOK SABHA—FIFTEENTH SESSION)

(23rd July to 27th August, 1984)



**LOK SABHA SECRETARIAT
NEW DELHI**

October, 1984/Asvina, 1906 (Saka)

P R E F A C E

This publication contains a brief resume' of work done by Lok Sabha during the Fifteenth Session of Seventh Lok Sabha, 1984.

NEW DELHI ;
October 9, 1984

Asvina 17, 1906 (Saka)

SUBHASH C. KASHYAP,
Secretary-General.

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**RESUME OF WORK DONE BY LOK SABHA DURING THE
FIFTEENTH SESSION OF SEVENTH LOK SABHA—
JULY-AUGUST, 1984**

1. DURATION OF SESSION

Date of commencement	...	...	23rd July, 1984
Date of adjournment <i>sine die</i>	...	...	27th August, 1984
Date of prorogation	...	...	11th September, 1984
Number of days of sittings	...	...	25
Number of hours of sittings	...	...	197 hours and 43 minutes

2. BILLS

(1) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H M			
1.	The Industrial Disputes (Amendment) Bill, 1984	2-5-84 (Earlier Session)	—	23-7-84 (Consideration and passing)	0 24	—	—	Passed
2.	The Electricity (Supply) Amendment Bill, 1984	8-5-84 (Earlier Session)	—	23-7-84 (Consideration and passing)	3 00	—	—	Passed
3.	The Multi-State Co-operative Societies Bill, 1984	8-5-84 (Earlier Session)	—	23-7-84 (Consideration and passing)	1 14	—	—	Passed
4.	The Estate Duty (Amendment) Bill, 1984	24-7-84	—	26-7-84 27-7-84 (Consideration and passing)	3 50	—	—	Passed

5. The Levy Sugar Price Equalisation Fund (Amendment) Bill, 1984	9-5-84 (Earlier Session)	—	24-7-84 (Consideration and passing)	2	30	—	—	Passed
6. The Employees' State Insurance (Amendment) Bill, 1984, as passed by Rajya Sabha	—	25-7-84	1-8-84 (Consideration and passing)	2	41	—	—	Passed
7. The Life Insurance Corporations Bill, 1983	19-12-83 (Earlier Session)	—	25-7-84	0	09	—	—	A motion for further extension of time for presentation of the Report of Joint Committee upto 14th August, 1984 adopted.
			14-8-84 (Presentation of the Report of Joint Committee)	0	01	—	—	Report of Joint Committee presented.
			25-8-84 (Motion for consideration)	0	23	30	—	Motion for consideration of the Bill, as reported by Joint Committee,

1	2	3	4	5	6	7	8	9
					H	M		
8.	The Indian Veterinary Council Bill, 1984, as passed by <i>Rajya Sabha</i>	—	26-7-84	7-8-84 9-8-84 (Consideration and passing)	1 42	25	—	moved and the discussion not concluded. Pending Passed
9.	The Delegated Legislation Provisions (Amendment) Bill, 1984, as passed by <i>Rajya Sabha</i>	—	26-7-84	—	—	1	—	Pending
10.	The Wakf (Amendment) Bill, 1984, as passed by <i>Rajya Sabha</i> .	—	30-7-84	27-8-84 (Consideration and passing)	3 37	41	4	Passed as amended
11.	The Bengal Immunity Company Limited (Acquisition and Transfer of Undertakings, Bill, 1984	31-7-84	—	6-8-84 (Consideration and passing)	1 23	1	—	Passed
12.	The Banking Laws (Amendment) Bill, 1984	31-7-84	—	17-8-84 (Consideration and passing)	0 17	—	—	Passed

*13. The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984	31-7-84	—	6-8-84 (Consideration and passing)	1 23	2	—	Passed
14. The Indian Telegraph (Amendment) Bill, 1984, as passed by <i>Rajya Sabha</i>	—	2-8-84	—	—	—	—	Pending
15. The University Grants Commission (Amendment) Bill, 1984, as passed by <i>Rajya Sabha</i>	—	2-8-84	21-8-84 (Consideration and passing)	0 53	1	—	Passed
16. The Industrial Reconstruction Bank of India Bill, 1984	2-8-84	—	6-8-84 7-8-84 (Consideration and passing)	3 33	—	—	Passed
17. The Punjab Appropriation (No. 2) Bill, 1984	2-8-84	—	2-8-84 (Consideration and passing)	0 01	—	—	Passed
18. The Pondicherry Appropriation (No. 2) Bill, 1984	2-8-84	—	2-8-84 (Consideration and passing)	0 11	—	—	Passed
19. The Appropriation (No. 4) Bill, 1984	2-8-84	—	2-8-84 (Consideration and passing)	0 01	—	—	Passed

* The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984 (No. 7 of 1984).

1	2	3	4	5	6	7	8	9
					H M			
20.	The Land Acquisition (Amendment) Bill, 1982	30-4-82 (Earlier Session)	—	3-8-84 (Motion for withdrawal of Bill)	0 05	—	—	Bill withdrawn by leave of the House.
21.	The Land Acquisition (Amendment) Bill, 1984	3-8-84 6-8-84	—	25-8-84 (Consideration and passing)	0 20 4 50	148	5	Passed, as amended
22.	The Sales Promotion Employees (Conditions of Service) Amendment Bill, 1984, as passed by Rajya Sabha	—	6-8-84	—	—	—	—	Pending
**23.	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1984	6-8-84	—	10-8-84 (Consideration and passing)	3 08	—	—	Passed
@24.	The National Security (Second Amendment) Bill, 1984	6-8-84	—	13-8-84 (Consideration and passing)	1 05 5 09	11	—	Passed
@25.	The Terrorist Affected Areas (Special Courts) Bill, 1984	6-8-84	—	14-8-84 16-8-84	1 10 8 41	89	—	Passed

26.	The Cinematograph (Amendment) Bill, 1984, as passed by Rajya Sabha	—	10-8-84	17-8-84 (Consideration and passing)	1	04	2	—	Passed
£27.	The Constitution (Fiftieth Amendment) Bill, 1984	17-8-84	—	23-8-84 (Consideration and passing)	3	49	2	1	Passed, as amended
££28.	The Constitution (Fifty-first Amendment) Bill, 1984	17-8-84	—	23-8-84 (Consideration and passing)	2	02	2	1	Passed, as amended
29.	The Dowry Prohibition (Amendment) Bill, 1984	9-5-84 (Earlier Session)	—	17-8-84 (Consideration and passing)	1	10	24	1	Passed, as amended
30.	The Taxation Laws (Amendment) Bill, 1984	21-8-84	—	24-8-84 25-8-84 (Consideration and passing)	3	56	10	—	Passed

•• The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984 (No. 8 of 1984).

@ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the National Security (Second Amendment) Ordinance, 1984 (No. 6 of 1984).

@@ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Terrorist Affected Areas (Special Courts) Ordinance, 1984 (No. 9 of 1984).

£ The short title of the Bill was changed to "The Constitution (Forty-eighth Amendment) Bill, 1984" by Lok Sabha through an amendment to clause 1.

££ The short title of the Bill was changed to "The Constitution (Forty-ninth Amendment) Bill, 1984" by Lok Sabha through an amendment to clause 1.

1	2	3	4	5	6	7	8	9
					H M			
†31.	The Constitution (Fifty-second Amendment) Bill, 1984	22-8-84	—	23-8-84 (Consideration and passing)	0 59 1 43	3	2	Passed, as amended
32.	The Constitution (Forty-seventh Amendment) Bill, 1982	5-11-82 (Earlier Session)	—	22-8-84 (Motion for consideration)	1 48	2	—	Motion for consideration of the Bill was declared as not carried in accordance with rule 157 of the Rules of Procedure and in accordance with article 368 of the Constitution.
†33.	The Constitution (Forty-eighth Amendment) Bill, 1983	19-8-83 (Earlier Session)	—	22-8-84 23-8-84 (Consideration and passing)	3 55	3	3	Passed, as amended

34. The Constitution (Fifty-third Amendment) Bill, 1984	23-8-84	—	23-8-84 (Consideration and passing)	0 15	1	1	Passed, as amended.
35. The Copyright (Amendment) Bill, 1984, as passed by Rajya Sabha	—	25-8-84	27-8-84 (Consideration and passing)	0 01	—	—	Passed
36. The Administrative Tribunals Bill, 1984, as passed by Rajya Sabha	—	25-8-84	—	—	11	—	Pending
37. The Family Courts Bill, 1984, as passed by Rajya Sabha	—	25-8-84	27-8-84 (Consideration and passing)	2 28	7	—	Passed
38. The Foreign Contribution (Regulation) Amendment Bill, 1984, as passed by Rajya Sabha	—	25-8-84	—	—	—	—	Pending
39. The National Capital Region Planning Board Bill, 1984	27-8-84	—	—	—	—	—	Pending

† The short title of the Bill was changed to "The Constitution (Fiftieth Amendment) Bill, 1984" by Lok Sabha through an amendment to clause 1.

‡ The short title of the Bill was changed to "The Constitution (Forty-seventh Amendment) Bill, 1984" by Lok Sabha through an amendment to clause 1.

& The short title of the Bill was changed to "The Constitution (Fifty-first Amendment) Bill, 1984" by Lok Sabha through an amendment to clause 1.

SUMMARY

1. Bills pending at the end of the last session	...	17
2. Bills introduced	...	18
3. Bills opposed at introduction stage	...	4
4. Bills passed by Rajya Sabha and laid on the Table	...	12
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	...	1
6. Bills returned by Rajya Sabha with amendments and laid on the Table	...	Nil
7. Bills passed	...	30
8. Bills negatived	...	1
9. Bills withdrawn	...	1
10. Bills part-discussed	...	1
11. Motions for adjournment of debate on Bills adopted	...	Nil
12. Bills referred to Select Committee	...	Nil
13. Bills referred to Joint Committee	...	Nil
14. Bills reported by Select Committee	...	Nil
15. Bills reported by Joint Committee	...	1
16. Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence was adopted by Lok Sabha	...	Nil
17. Bills pending at the end of the session <i>vide</i> Para No. 3044 of Lok Sabha Bulletin Part II, dated 10 September, 1984	...	15

(ii) Private Members' Bills

Sl. No.	Title of the Bill and Member-in-charge	Date of introduction	Date of laying on the Table (in case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H. M.			
1.	The Provision of Adequate Safety Measures for Labourers on Construction Sites Bill, 1984 by Shri Bheekhabhai.	27-7-1984	—	—	—	—	—	Pending
2.	The Constitution (Amendment) Bill, 1984 (<i>Amendment of Seventh Schedule</i>) by Shri Chitta Basu.	27-7-1984	—	—	—	—	—	Pending
3.	The Constitution (Amendment) Bill, 1984 (<i>Amendment of articles 123 and 213</i>) by Shri Chitta Basu.	27-7-1984	—	—	—	—	—	Pending
4.	The Banning of Communal Parties in India Bill, 1984 by Shri G.S. Nihal Singh Wala.	27-7-1984	—	—	0 04	—	—	Pending

1	2	3	4	5	6	7	8	9
					H. M.			
5.	The Reservation of Vacancies in Posts and Services (for Scheduled Castes and Scheduled Tribes) Bill, 1980 by Shri Suraj Bhan.	14-3-1984 (Earlier session)	—	23-3-1984 6-4-1984 19-4-1984 4-5-1984 (Earlier Session) 27-7-1984 (Further consideration)	0 39 (excluding 7 hrs. and 17 minutes taken during Fourteenth Session)	Nil	Nil	Motion for consideration negated.
6.	The Anti-Population Explosion Bill, 1981 by Shri P. Rajagopal Naidu.	11-12-1981 (Earlier session)	—	27-7-1984 10-8-1984 (consideration)	3 58	Nil	Nil	Motion for consideration negated.
7.	The Regulation of Employment of Child Labour Bill, 1984 by Shri George Fernandes.	10-8-1984	—	—	—	—	—	Pending
8.	The Prevention of misuse of Religious Places Bill, 1984 by Shri B.V. Desai.	10-8-1984	—	—	—	—	—	Pending
9.	The Indian Pensions Bill, 1984 by Prof. Madhu Dandavate.	10-8-1984	—	—	—	—	—	Pending

10.	The Removal of Encroachments on Land in the Name of Religion Bill, 1984 by Shri B.V. Desai.	10-8-1984	—	—	0	04	—	—	Pending
11.	The High Court at Allahabad (Establishment of a Permanent Bench at Bareilly) Bill, 1981 by Shri Harish Rawat.	20-2-1981 (Earlier Session)	—	10-8-1984 24-8-1984 (consideration)	2	34	1	Nil	Bill withdrawn by leave of the House
12.	The Marriage Laws (Amendment) Bill, 1984 by Shrimati Pramila Dandavate.	24-8-1984	—	—	—	—	—	—	Pending
13.	The Code of Criminal Procedure (Amendment) Bill, 1984 (Amendment of section 129, etc.) by Prof. Madhu Dandavate.	24-8-1984	—	—	—	—	—	—	Pending
14.	The Junior Artistes' Regulation of Employment Bill, 1984 by Prof. Madhu Dandavate.	24-8-1984	—	—	—	—	—	—	Pending
15.	The Constitution (Amendment) Bill, 1984 (Insertion of new article 15 A) by Shri George Fernandes.	24-8-1984	—	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H. M.			
16.	The Constitution (Amendment) Bill, 1984 (<i>Insertion of new Part XI A</i>) by Shri Chittu Basu,	24-8-1984	--	--	0 03	--	--	Pending
17.	The High Court of Bombay (Establishment of a Permanent Bench at Aurangabad) Bill, 1980 by Shri Uttam Rathod,	21-11-1980 (Earlier Session)	--	24-8-1984 (consideration)	0 03	Nil	Nil	Bill withdrawn by leave of the House.
18.	The Prevention of Lotteries Bill, 1983 by Prof. Madhu Dandavate,	9-12-1983 (Earlier Session)	--	24-8-1984 (consideration)	0 05	Nil	Nil	Discussion on the motion for consideration not concluded. Pending.

SUMMARY

1. Bills pending at the end of the last session	...	361
2. Bills introduced	...	13
3. Bills withdrawn	...	2
4. Bills negatived	...	2
5. Part-discussed	...	1
6. Bills pending at the end of the Session <i>vide</i> Para No. 3045 of Bulletin-Part II dated 10.9.1984	...	370

3. CALLING ATTENTION STATEMENTS

Sl. No.	Brief Subject	Name of Member who called Attention	Name of Minister	Time taken H. M.
1	2	3	4	5
1.	Total collapse of power system in Delhi and in the Northern States of Punjab, Haryana, Rajasthan and Uttar Pradesh on 19th July, 1984 and the action taken by the Government in the matter.	Shri Jagpal Singh	Shri Arif Mohd. Khan 26-7-1984	1 10
2.	Situation arising out of the devastating floods in various parts of the country resulting in heavy loss of human lives, crops and property and the relief measures taken by the Government in the matter.	Shri Harikesh Bahadur	Shri Yogendra Makwana 3-8-1984	1 49
3.	Difficulties in admissions to educational institutions, non-availability of text-books resulting in black-marketing and steep rise in their prices causing serious problems for students and steps taken by the Government to meet the situation.	Shri Harikesh Bahadur	Smt. Sheila Kaul 7-8-1984	1 35

4.	Situation arising out of the reported bomb blast at Madras Airport killing a number of persons and the damage caused to the airport and the steps taken by the Government in the matter.	Shri Rasheed Masood	Shri Khursheed Alam Khan	2	02
5.	Need to increase the price of agricultural produce with the rise in the prices of agricultural inputs and other commodities and the steps taken by the Government in the matter.	Shri Rajesh Pilot	Shri Yogendra Makwana	2	01
6.	Unabated rise in the prices of essential commodities and the steps taken by the Government in the matter.	Smt. Jayanti Patnaik	Shri Praanab Kumar Mukherjee	1	47
7.	Situation arising out of the reported spurt in the incidents of crime, armed robberies and murders in Delhi and measures taken by the Government to improve the law and order situation in the Capital.	Shri Zainul Basher	Shri P. Venkata-subbaiah	0	14

4. DIVISIONS

Number of Divisions held

25

5. FINANCIAL BUSINESS

Subject	Date of presentation	Date(s) of discussion	Time taken
			H M
Supplementary Demands for Grants in respect of the Budget (General) for 1984-85	31.7.84	2.8.84	3 23
	(i) General Budget		
Budget (Punjab) for 1984-85	12.3.84 (Fourteenth Session)	1.8.84 2.8.84	2 44
	(ii) Budget in respect of State of Punjab		
Budget (Pondicherry) for 1984-85	5.3.84 (Fourteenth Session)	2.8.84	2 04
	(iii) Budget in respect of Union Territory of Pondicherry		

6. LEAVE OF ABSENCE

S. No.	Name of Members	Period for which leave granted	Date when leave granted
1.	Shri S. Murugain	23.7.84 to 24.8.84	24.8.1984
2.	Shri C. Chinnaswamy	23.7.84 to 10.8.84	

7. MOTIONS

(i) Motion under rules 191 and 342

S. No.	Brief Subject	Motion under rule	Member who moved	Date(s) of discussion	Time taken	Ministry/ Department concerned	Remarks
					H M		
1.	White Paper on the Punjab Agitation, laid on the Table on 23.7.84.	191	Shri P.V. Narasimha Rao	24.7.84 25.7.84 27.7.84	9 55	Home Affairs	Adopted
2.	Approach to the Seventh Five Year Plan 1985-90, laid on the Table on 30.7.84.	191	Shri P.C. Sethi	1.8.84	0 02	Planning Commission	Discussion not concluded
3.	Report of the Eighth Finance Commission together with Memorandum of action taken thereon, laid on the Table on 24.7.84.	191	Shri Pranab Kumar Mukherjee	1.8.84 8.8.84 9.8.84	6 56	Finance	Adopted
4.	26th and 27th Reports of the Commissioner, and 1st and 2nd Reports of the Commission, for Scheduled Castes and Scheduled Tribes.	342	Smt. Ram Dulari Sinha	14.8.84 17.8.84	3 37	Home Affairs	—
5.	Disapproval of the action of the Governor of Andhra Pradesh in dismissing the Ministry headed by Shri N. T. Rama Rao without ascertaining its majority on the floor of the Andhra Pradesh Legislative Assembly.	191	Prof. Madhu Dandavate	21.8.84	6 23	Home Affairs	Negative

(ii) Motions under Rule 388 for suspension of Rule

S. No.	Brief subject	Member who moved	Date on which motion moved	Time taken		Remarks
				H	M	
1.	Suspension of rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for leave to introduce the Constitution (Fifty-third Amendment) Bill, 1984.	Shri P.V. Narasimha Rao	23.8.84	0	8	Adopted
2.	Suspension of rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for consideration and passing of the Constitution (Fifty-third Amendment) Bill, 1984.	Shri P.V. Narasimha Rao	23-8-84	0	1	Adopted

8. OBITUARY REFERENCES

Sl. No.	Name of Member	Date of death	Date on which reference made	Time taken		Remarks
				H.	M.	
1	2	3	4	5	6	
1. ✓	Shri K. B. Choudhari, a sitting Member.	17-6-84	}			
2. ✓	Shri Purushottamdas R. Patel, Member Second and Third Lok Sabha.	18-5-84				
3. ✓	Shri S. Radhakrishnan, Member, Fifth Lok Sabha.	18-5-84				
4. ✓	Shri M. G. Uikey, Member, First to Fifth Lok Sabha.	21-5-84				
5. ✓	Smt. Ganga Devi, Member, First to Fifth Lok Sabha.	24-5-84		23-7-84	0 10	
6. ✗	Shri Biswanath Das, Member, Constituent Assembly and Provisional Parliament.	2-6-84				
7. ✓	Shri G.P. Mangalathumadom, Member, Fourth Lok Sabha.	16-6-84				
8. ✓	Smt. Shyamkumari Devi, Member, Third Lok Sabha.	6-7-84				
9. ✓	Shri Udhavrao Sahibrao Patil, Member, Sixth Lok Sabha.	12-7-84				
10. ✓	Shri K. Balakrishnan, Member, Fifth Lok Sabha.	16-7-84				

1	2	3	4	5	6
✓ 11.	Shri Devulapalli Venkateswara Rao, Member, Second Lok Sabha.	12-7-84	1-8-84	03	
✓ 12.	Shri P. N. Rajabhoj, Member, First Lok Sabha.	22-7-84			
✓ 13.	Shri Ramji Ram, Member, Fourth and Fifth Lok Sabha.	18-7-84	8-8-84	0	02
✓ 14.	Shri Beshweshwar Nath Bhargava, Member, Fourth and Fifth Lok Sabha.	12-8-84	25-8-84	0	02
✓ 15.	Shri Madhav Prasad Tripathi, Member, Sixth Lok Sabha.	19-8-84			
✓ 16.	Shri R. K. Sinha, Member, Fourth and Fifth Lok Sabha.	24-8-84	27-8-84	0	02

9. PAPERS LAID ON THE TABLE

(i) By Government	...	786
(ii) By Private Members	...	NIL
Presented by Members	...	One

10. PETITION

11. PRIVILEGE MATTERS

S. No.	Brief Subject	Name of the Member who raised the matter	Date on which matter brought before the House	Time taken	Decision of the House
1	2	3	4	5	6
1.	Reference of a question of privilege against Shri Jagan Nath Kaushal, Union Minister of Law, Justice and Company Affairs on 21 February, 1984, by the Andhra Pradesh Legislative Assembly to their Commit-	Prof. K.K. Tewari	22-8-1984	H M 0 01	The Speaker gave his ruling and observed <i>inter alia</i> that it was a well-established convention that if a <i>prima facie</i> case of breach of privilege or contempt of the House was made out against a Member who belonged to another Legislature, the matter should be

1

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tee of Privileges for allegedly turning down the resolution of the Legislative Assembly proposing abolition of the Legislative Council of Andhra Pradesh.

referred to the Presiding Officer of that Legislature for taking such action as he considered necessary. The Speaker added that it was exclusively for the Central Government to choose the time and occasion to initiate legislation on a particular subject and bring that before the Parliament. Further, even if it was considered to be a violation of the constitutional provision contained in Article 169 it was a matter to be decided by the Courts of law and no question of Parliamentary privilege would arise. The Speaker hoped that all concerned would take into account relevant facts while dealing with this sensitive and important issue.

12. QUESTIONS

(i) Starred

Number of Questions put down in Question Lists for Oral answers	*478
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Number of Question orally answered	115
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(ii) Unstarred

Number of Questions for which Written Answers were laid including those put down for Oral Answers but not reached for Oral Answers	**5169
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(iii) Short Notice

Number of Questions put down in Short Notice Question Lists	NIL
---	-----

Number of Short Notice Questions orally answered	NIL
--	-----

*Includes 18 Starred Questions postponed/transferred from one Ministry to another.

**Includes 169 Unstarred Questions withdrawn/deleted/transferred from one Ministry to another.

(iv) Half-an-Hour Discussion Arising out of Answers to Questions

Sl. No.	Brief Subject	Name of the Member who raised the discussion	Date	Ministry/Deptt.	Time taken Hrs, Mts.
1.	Power requirements and production in the Country	Shri Ram Vilas Paswan	1-8-1984	Energy	1 20
2.	Steps to increase production of Groundnut	Shri Ram Lal Rahi	3-8-1984	Agriculture	1 06

13. RESIGNATION BY MEMBERS

Sl. No.	Name	State	Constituency	Date from which resignation took effect	Date of issue of notification of Gazette/publication in Bulletin	Date of announcement in House
1.	Shri Tayyab Hussain	Haryana	Faridabad	7-6-1984	7-6-1984	23-7-1984
2.	Shri Amarendra Singh	Punjab	Patiala	18-7-1984	19-7-1984	23-7-1984
3.	Shri Kamal Nath Jha	Bihar	Saharsa	22-8-1984	21-8-1984	21-8-1984

14. RESOLUTIONS

(i) Statutory Resolutions

Sl. No.	Subject	Article/Section of Constitution/Act	Member who moved	Date(s) of moving and discussion	Time taken	Ministry/Department concerned	Remarks
1	2	3	4	5	6	7	8
					H M		
1.	Approval of the Proclamation issued by the President on 25-5-1984 under article 356 of the Constitution in relation to the State of Sikkim.	Art. 356	Shri P.V. Narasimha Rao	23-7-84	0 02	Home Affairs	Adopted
*2.	Disapproval of the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984 (Ordinance No. 7 of 1984)	Art. 123	Shri N.K. Shejwalkar	6-8-84	1 22	Industry	Negated

*Discussed together with the motion for consideration of the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984.

1	2	3	4	5	6	7	8
					H	M	
••3.	Disapproval of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984 (Ordinance No. 8 of 1984)	Art. 123	Dr. Subramaniam Swamy	10-8-84	2	55	Finance Negative
@4.	Disapproval of the National Security (Second Amendment) Ordinance, 1984 (Ordinance No. 6 of 1984)	Art. 123	Shri George Fernandes	13-8-84	4	53	Home Affairs Negative
&5.	Disapproval of the Terrorist Affected Areas (Special Courts) Ordinance, 1984 (Ordinance No. 9 of 1984)	Art. 123	Smt. Geeta Mukherjee	14-8-84 16-8-84	6	15	Home Affairs Negative
6.	Approval of the continuance in force of the Proclamation dated 25-5-1984 in respect of Sikkim issued under article 356 of the Constitution by the President for a further period of six months w.e.f. 25-11-84.	Art. 356	Shri P. V. Narasimha Rao	27-8-84	0	09	Home Affairs Adopted

7. Approval of the continuance in force of the Proclamation dated 6-10-1983 in respect of Punjab issued under article 356 of the Constitution by the President for a further period of six months w.e.f. 6-10-1984

Art. 356 Shri P.V. Narasimha Rao 27-8-84 0 02 Home Affairs Adopted

(ii) Private Members' Resolutions

Sl. No.	Brief Subject	Name of member who moved	Date(s) of moving and discussion	Time taken		Ministry/Department	Remarks
				H	M		
1.	Development of rural areas	Shri Ram Lal Rahi	27-4-1984 (Fourteenth Session) 3-8-1984 17-8-1984	2—54 (excluding 0 2 minutes taken during Fourteenth Session)		Planning Commission	Negated

**Discussed together with the motion for consideration of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1984.

@Discussed together with the motion for consideration of the National Security (Second Amendment) Bill, 1984.

& Discussed together with the motion for consideration of the Terrorist Affected Areas (Special Courts) Bill, 1984.

15. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Brief subject	Under rule	Name of Member who raised the discussion	Date (s) of discussion	Time taken	Ministry/ Department concerned	Remarks
					H M		
1.	Statement made by the Minister of State in the Ministry of Home Affairs in the House on 26-7-84 regarding recent developments in Jammu and Kashmir.	193	Shri Chitta Basu	30-7-84 31-7-84	11 25	Home Affairs	
2.	Situation arising out of the recent communal riots in different parts of the country.	193	Shri Atal Bihari Vajpayee	8-8-84	6 44	Home Affairs	
3.	Statement made by the Minister of State in the Ministry of External Affairs in the House on 16-8-84 regarding the situation in Sri Lanka.	193	Prof. Madhu Dandavate	25-8-84	2 33	External Affairs	

16. STATEMENTS

(1) *Suo moto* Statements made/laid by Ministers under Rule 372

Sl. No.	Subject	Name of Ministers	Date	Time taken
1	2	3	4	5
1.	Recent developments in Jammu & Kashmir.	Shri P. Venkatasubbaiah	26-7-1984	H. M. 0 02
2.	Government Business for the week commencing the 30th July, 1984.	Shri Buta Singh	27-7-1984	0 19
3.	Government Business for the week commencing the 6th August, 1984.	Shri Mallikarjun	3-8-1984	0 35
4.	Extension of time for completion of the Inquiry and "submission of Report by the Kudal /Commission of Inquiry on Gandhi Peace Foundation and other organisations.	Smt. Ram Dulari Sinha	3-8-1984	0 02
5.	Incident of the bomb explosion which took place in the Inter-national Arrival Hall of Madras Airport on 2nd August, 1984.	Shri Khursheed Alam Khan	6-8-1984	0 04
6.	Situation in Sri Lanka.	Shri Ram Niwas Mirdha	8-8-1984	0 08

1	2	3	4	5
				H. M.
7.	Government Business for the week commencing the 13th August, 1984.	Shri H.K.L. Bhagat	10-8-1984	0 18
8.	Situation in Sri Lanka.	Shri Ram Niwas Mirdha	16-8-1984	0 18
9.	Accident on 16th August, 1984 to 4 GJ Jabalpur-Gondia Passenger between Charegaon and Samanapur Stations on the Jabalpur-Gondia Narrow Gauge Section of the South-Eastern Railway.	Shri Mallikarjun	17-8-1984	0 04
10.	Government Business for the remaining part of the Session.	Shri Buta Singh	17-8-1984	0 02
11.	Hijacking of Indian Airlines flight IC-421 which departed from Chandigarh to Jammu on 24th August, 1984.	Shri Khursheed Alam Khan	24-8-1984	0 03
*12.	Hijacking of an Indian Airlines Aircraft on 24th August, 1984.	Shri Khursheed Alam Khan	27-8-1984	0 01

* Laid on the Table.

(II) Statement under Direction 115

Sl. No.	Brief Subject	Name of the Member who made the statement.	Minister who made the statement in reply	Date	Time taken
1.	Certain information given by the Minister of Information and Broadcasting on 31 July, 1984 in reply to S.Q. No. 124 regarding media coverage of national leaders during poll Campaign of Andhra-Karnataka election.	Shri Suraj Bhan	Shri H.K.L. Bhagat	27-8-1984	H. M. — 9

(iii) Matters Under Rule 377

Sl. No.	Subject	Name of the Member who raised the matter.	Date	Time taken
1	2	3	4	5
				H. M.
1.	Announcement made by U.S.A. to introduce U.S. Immigration Bill and need to take up the issue with U.S. Government to help Indian students studying there.	Shri Chintamani Jena	23.7.1984	0 10
2.	Need for extra financial assistance to states where people were affected due to recent landslides and floods.	Shri B. V. Desai		
3.	Need to take immediate steps for the eradication of malaria in the country.	Shri Bheekhabhai		
4.	Need to provide better tele-communication facilities for New Bombay.	Dr. Subramaniam Swamy		
5.	Need to implement the N.R.E.P. and N.R.E.G.P. Schemes in Ghazipur district (Uttar Pradesh).	Shri Zainul Basher		
6.	Need to constitute a committee of architectural experts to take steps to save Taj Mahal at Agra from pollution and damage.	Shri Rajesh Kumar Singh	24.7.1984	0 11
7.	Need to include the Gwalior region of Madhya Pradesh in the National Capital Region.	Shri Madhav-rao Scindia		

1	2	3	4	5
				H. M.
8.	Need for enforcing the provisions of the Rent Control Act.	Shri Kamal Nath		
9.	Need to sanction a steel stock yard for Jabalpur.	Shri Baburao Paranjpe		
10.	Need for additional central funds for relief and rehabilitation of flood affected people of West Bengal.	Shri Krishna Chandra Halder		
11.	Need for adequate steps by Central Government to ban capitation fees in private medical colleges of Maharashtra and other states.	Smt. Pramila Dandavate	24.7.1984	
12.	Need to provide storage facilities at Shahjahanpur and other parts of Uttar Pradesh through Government agencies for storage of wheat.	Shri Jitendra Prasada		
13.	Need to take immediate steps to solve the various problems of Indians particularly Malayalees, working in Gulf-countries.	Shri V.S. Vijayaraghavan		
14.	Need for early payment of pending D.A. instalments to Central Government employees.	Shri Ramavatar Shastri		
15.	Need for clearing the projects for increasing the storage capacity of D.V.C. to avoid floods in Hoogly and Howrah district of West Bengal.	Shri Chitta Basu	25.7.1984	0 18

1	2	3	4	5
				H. M.
16.	Need to tighten the security measures at Proof and Establishment Depot of Defence Ministry at Chandipur in Balasore (Orissa).	Shri Arjun Sethi		
17.	Need to develop Alleppy as a satellite port of Cochin Port.	Prof. P. J. Kurien		
18.	Need to bring the Talcher coal fields and IB valley coal fields in Orissa under the administrative control of a separate subsidiary company of Coal India Ltd.	Smt. Jayanti Patnaik		
19.	Need to provide raw materials to weavers at low prices and procure their produce through Government agencies.	Shri Harikesh Bahadur	25.7.1984	
20.	Need for resumption of production in paper plant of Rameshwar Nagar Unit of Ashoka Paper Mills Ltd., Darbhanga.	Shri Bhogendra Jha		
21.	Need to reconsider the decision banning strikes by coal mine workers.	Shri Basudeb Acharya		
22.	Need to ensure availability of note-books and text-books to students at control prices and ban on donations for admission in schools.	Shri Rajnath Sonkar Shastri		
23.	Need to take necessary steps for the development of Paradeep Port.	Shri Braja Mohan Mohanty		

1	2	3	4	5
				H. M.
24.	Need to extend the relaxation of height for recruitment in army to Muslims and backward classes.	Shri Rasheed Masood	25.7.1984	
25.	Need for early completion of Ghosi-Khurd irrigation project.	Shri Vilas Muttemwar		
26.	Need for protection of Bhakra Canal and financial assistance to the farmers affected by breach in the canal.	Shri Mani Ram Bagri		
27.	Need to streamline the management of various schools in Tamil Nadu affiliated to C.B.S.E.	Dr. A. Kalanidhi		
28.	Need to provide adequate railway facilities in Indore, Devas, Ujjain, Nagda, Mandasaur and Neemuch cities of Madhya Pradesh.	Shri Satyanarayan Jatiya	26.7.1984	0 14
29.	Need to provide adequate irrigation facilities in Mirzapur and Varanasi affected by drought and to start job-oriented schemes for the affected labour.	Shri Uma Kant Mishra		
30.	Need for rapid industrial development of Aonla Parliamentary constituency of Uttar Pradesh.	Shri Jaipal Singh Kashyap		
31.	Need to constitute an All India Technical Service on the lines of I.A.S.	Prof. Ajit Kumar Mehta		

1	2	3	4	5
				H. M.
32.	Need to set up the proposed Dredger Repairing Complex at Haldia,	Shri Satyagopal Misra		
33.	Need for early implementation of Sethusamudram Canal Project.	Shri K.T. Kosalram	26.7.1984	
34.	Need for more railway facilities at Tarighat station near Ghazipur, Uttar Pradesh, and also more trains to and from Tarighat.	Shri Zainul Basher		
35.	Need to instal a high power T.V. transmitter at Gwalior and low power transmitters at Shivpuri and Guna,	Shri Madhav-rao Scindia		
36.	Need for steps for early completion of alumina project undertaken by National Aluminium Company Ltd., in Orissa.	Shri Chintamani Jena	30.7.1984	0 09
37.	Need to review the policy of issuing fire arms licences.	Shri B. D. Singh		
38.	Need to declare Burdwan-Asansol section as Suburban section and to increase the number of trains on Suburban sections,	Shri Krishna Chandra Halder		
39.	Reports of large scale adulteration of essential commodities in the Capital and need for strong action in the matter.	Shri R. P. Yadav		

1	2	3	4	5
				H. M.
40.	Immediate need of liberal assistance for relief work in all drought affected areas of Karnataka.	Shri T. R. Shamanna	30.7.1984	
41.	Compensation to farmers of Haryana, Punjab, Rajasthan and Uttar Pradesh whose crops have been destroyed because of breach in Bhakra Canal and non-availability of electricity to tube-wells.	Shri Mani Ram Bagri		
42.	Need for measures for social and economic upliftment of women.	Shri Kamal Nath		
43.	Need for the provision of adequate funds in Seventh Five Year Plan for the development of desert areas of the country.	Shri Virdhi Chander Jain	31.7.1984	0 16
44.	Need for repairs of Lingaraj temple, Bhubaneswar by new Archaeological Circle and permission to temple management for construction of new structures.	Smt. Jayanti Patnaik		
45.	Need to provide more amenities to doctors in rural areas.	Smt. Usha Verma		
46.	Need for development of Pilibhit district of Uttar Pradesh.	Shri Harish Kumar Gangwar		
47.	Need to stop shifting of ISTRAC Unit of ISRO from Sriharikota to Bangalore.	Shri Puchala-palli Penchalaiah		

1	2	3	4	5
				H. M.
48.	Need for central intervention in the proposed indefinite strike by workers of H. E. C., Ranchi.	Shri R.L.P. Verma	31.7.1984	
49.	Need to reorganise the local RMS of Burdwan for avoiding inconvenience to public.	Shri Sushil Bhattacharya		
50.	Need for issuing a commemorative stamp in memory of Birsa Bhagwan.	Prof. Ajit Kumar Mehta		
51.	Need to increase the percentage of tribal candidates from Meghalaya, Nagaland and Mizoram for filling up of teaching posts in the North Eastern/Hill University, Shillong.	Shri Bajubon R. Kharlukhi		
52.	Increasing incidents of a disease caused by 'Guinea worm' in Durgapur-Banswara and other parts of country and need for research to find out preventive and curative measures.	Shri Bheekhabhai	1.8.1984	0 19
53.	Need to extend the IRDP to small hilly towns of Himachal Pradesh.	Shri Kishan Datt Sultanpuri		
54.	Need for Central direction to Uttar Pradesh Government to remove those shops and kiosks which have sprung up illegally in the vicinity of Sarnath Temple, in the interest of tourist traffic.	Shri Chandra Pal Shailani		

1	2	3	4	5
				H. M.
55.	Acute scarcity of kerosene in Midnapur district of West Bengal and need to restore the old quota.	Shri Narayan Choubey		
56.	Need for providing immediately a 100-line telephone board in Hanumangarh (Rajasthan).	Shri Bir Bal		
57.	Need for immediate negotiations with Kendriya Vidyalaya teachers to avoid proposed agitation.	Shri Ajit Bag		
58.	Need to establish the proposed Railway Wagon and Coach Factory in Vidarbha (Maharashtra).	Shri Vilas Muttemwar		
59.	Need for industrial development of J & K.	Prof. Saif-ud-Din Soz		
60.	Need to stop the anti-labour attitude of Coal India Authority.	Shri Baburao Paranjpe		
61.	Steps for the disposal of large number of pending cases in courts, particularly in Patna.	Shri Krishan Pratap Singh		
62.	Need for release of land owned by Salt Department in Eastern Suburbs of Bombay and Bhandup-Kanjar for developmental works.	Dr. Subramaniam Swamy		
63.	Need to improve the working of Mendovi Pellets Limited.	Shri Eduardo Faleiro		

1.8.1984

2.8.1984

1	2	3	4	5
				H. M.
64.	Shortage of Indane gas in Tamil Nadu and need for direction to I.O.C. to ensure regular supply.	Shri Era Mohan		
65.	Incentives for the States which implement family welfare schemes effectively.	Shri S.T.K. Jakkayan		
66.	Need to increase production of life saving drugs in the country and further research on them.	Shri Jagpal Singh		
67.	Need for a legislation to provide compensation to those kept in jails for a period longer than pronounced by courts.	Shri Ram Vilas Paswan		
68.	Need for strict implementation of constitutional provision for reservation of Scheduled Castes and Scheduled Tribes in Schools/ Colleges and jobs.	Shri Satya-narayan Jatiya	2.8.1984	0 21
69.	Damage to sugarcane crop by insects in various parts of the country and need for immediate measures to save the crops.	Shri Ram Lal Rahi		
70.	Need to declare Purnea district of Bihar as famine-stricken.	Smt. Madhuri Singh		
71.	Need to improve the working of telephone exchanges in Vidisha Parliamentary Constituency.	Shri Partap Bhanu Sharma		

1	2	3	4	5
				H. M.
72.	Heavy damage to crop, life and property in some districts of Bihar because of heavy rains in the area.	Shri D. P. Yadav		
73.	Need to set up a nuclear power plant in Bihar.	Shri Ramavata Shastri	2.8.1984	
74.	Need for the Government to adhere to the policy of recruitment through employment exchange in its various departments.	Shri Hannan Mollah		
75.	Need to speed up the Chetak Express by providing diesel engine and also starting a Super-fast train between Delhi and Udaipur.	Prof. Nirmala Kumari Shaktawat		
76.	Need to reconsider the decision of giving control of the sub-stations/sub-units of NHPC located at Purnea, Kishanganj and Dalkola (Bihar) to the Manager, Malda Unit.	Shri D. L. Baitha	6.8.1984	0 11
77.	Need to open more branches of nationalised banks in Vidisha, Raisen and Sihor districts of Madhya Pradesh.	Shri Partap Bhanu Sharma		
78.	Strike by chemists and druggists all over the country over proposed enforcement of section 42 of the Pharmacy Act.	Shri Ratansinh Rajda		
79.	Flouting of various labour laws by the management of DCM Chemical Works.	Shri Jagdish Tytler		

1	2	3	4	5
				H. M.
80.	Need to link direct bogies for travelling from Jaunpur to Bombay and Calcutta and also need for more trains from Lucknow to Banaras via Faizabad and Jaunpur.	Dr. A.U. Azmi	6.8.1984	
81.	Need to reconsider the decision in regard to Nuclear options in view of threat by Pakistan.	Shri Madhav-rao Scindia		
82.	Need to set up a T.V. Centre at Renukoot.	Shri Ram Pyare Panika		
83.	Need for suitable measures to control floods in some areas of Khiri, Uttar Pradesh.	Smt. Usha Verma		
84.	Need for putting Madras on the map of Chartered flights to India.	Shri S.T.K. Jakkayan	7.8.1984	0 17
85.	Need to abolish contract labour in Railways and to treat those workers as railwaymen.	Smt. Bibha Ghosh Goswami		
86.	Implementation of irrigation schemes in certain districts of Rajasthan.	Shri Rajesh Pilot		
87.	Deteriorating telephone services.	Shri Rajnath Sonkar Shastri		
88.	Crisis in textile industry of the country and need for Central Government's interventoin to restart the closed mills.	Smt. Pramila Dandayate		
89.	Need to set up some big industries in Garhchiroli (Maharashtra).	Shri Vilas Muttemwar		

1	2	3	4	5
				H. M.
90.	Implementation of Narmada-Shipra-Chambal link project to augment drinking water and electricity supply.	Shri Satyanarayana Jatiya		
91.	Need for Central Government's help to people in J & K affected by setback in tourist trade.	Shri Abdul Rashid Kabuli		
92.	Need to set up the proposed Railway Coach Factory at Gorakhpur to remove the industrial backwardness and unemployment in the region.	Shri Harikesh Bahadur		
93.	Need to set up a Kendriya Sanskrit Vidya-peeth in Himachal Pradesh.	Prof. Narain Chand Parasher	8.8.1984	0 18
94.	Need to extend the Trivandrum-Bongaigaon Express upto Gauhati and also to run it twice a week.	Shri V. S. Vijayaraghavan		
95.	Need for measures to develop tourist potential of Orissa and for airlinks between Bhubaneswar—Delhi, Calcutta—Madras via Bhubaneswar.	Shri Chintamani Panigrahi		
96.	Failure of rains in Allahabad, Mirzapur and Pratapgarh creating drought conditions and need for starting relief measures.	Shri B.D. Singh		
97.	Scarcity of cooking gas in Patna and need for more distributors	Shri Ramavatar Shastri		

1	2	3	4	5
			H. M.	
98.	Need to instal a high power T.V. transmitter at Pali, Rajasthan.	Shri Mool Chand Daga	8.8.1984	
99.	Need to declare Kalamandalam as a tourist centre and start there a cultural University.	Shri A. K. Balan		
100.	Increasing incidence of T.B. in country and need to open T.B. Sanatoria in tribal, hilly and backward areas.	Shri Bheekha-bhai		
101.	Need for starting the work on Sedariadih Colliery either by BCCL or workers' cooperative society.	Shri R.L.P. Verma	9.8.1984	0 24
102.	Direct air service between Goa and Kuwait.	Shri Eduardo Faleiro		
103.	Need for constructing overbridges at Ganganagar near Railway Station.	Shri Bir Bal		
104.	Need for early revival of the exploratory fishery project at Paradeep.	Smt. Jayanti Patnaik		
105.	Need for relief measures in drought affected areas of Madhya Pradesh.	Shri Dileep Singh Bhuria		
106.	Need to supply pure drinking water to villages in Haryana affected by closure of Bhakra Canal.	Shri Mani Ram Bagri		
107.	Exemption from payment of import duty by the disabled persons who had applied for importing cars before the deadline of 30th April, 1984.	Shri Bhim Singh		

1	2	3	4	5
				H. M.
108.	Need for parity in the salaries of showroom workers of NTC in Tamilnadu with those working in Patna (Bihar).	Dr. A. Kalanidhi		
109.	Need for a probe in the accident in Kachchi Balihari Colliery under BCCL in Dhanbad.	Shri A.K. Roy		
110.	Need to convert Cochin University into a Central University.	Shri Xavier Arakal	9.8.1984	
111.	Damage to the bridge over the river between Barsoi and Kumedpur disrupting rail link between North and South Bengal and need for immediate restoration of rail link.	Shri Ananda Pathak		
112.	Need to reconsider the decision to set up a National Park in Saharanpur district to save the livelihood of Harijan families.	Shri Jagpal Singh		
113.	Provision of Oriya teaching facility in the Schools and Colleges in Seraikela and Kharsuan areas and to restart the M.A. course in Oriya language in Ranchi University.	Shri Chintamani Panigrahi		
114.	Hunger strike by the employees of UNI and need for inquiry into its financial affairs.	Shri Satyasadhan Chakraborty	13.8.1984	
115.	Need to check the indiscriminate felling of trees and damage caused by grazing of cattle to save the wild life in Gir Forests of Gujarat.	Shri R. P. Gaekwad		

1	2	3	4	5
				H. M.
116.	Need to take back on humanitarian grounds the C.R.P.F. personnel removed from service in 1979 for their agitation.	Shri Zainul Basher		
117.	Need to open Divisional Headquarters of Railways at Chopan (Mirzapur).	Shri Ram Pyare Panika		
118.	Non-utilisation of money given to Haryana Government for flood control.	Shri Mani Ram Bagri	13.8.1984	0 14
119.	Need to grant finances for Banas Project to solve the drinking water problem in Jaipur.	Shri Satish Agarwal		
120.	Need to provide adequate relief to the flood affected people of Radhopur and Vaishali districts of Bihar.	Shri Ram Vilas Paswan		
121.	Need to start an express train between Allahabad and Faizabad via Pratapgarh and Sultanpur.	Shri B.D. Singh		
122.	Need to provide drinking water in Sahdol, Satna and Rewa districts of Madhya Pradesh.	Shri Dalbir Singh	14.8.1984	
123.	Central assistance to Government of Rajasthan for repairing roads damaged by army exercises.	Shri Viridhi Chander Jain		
124.	Need to extend 49 UP and 50 DN Sabarmati shuttle running between Ahmedabad and Sabarmati upto Kadi.	Shri Motibhai R. Choudhari		

1	2	3	4	5
				H. M.
125.	Need for rehabilitation of the villagers of Danapur, Digha and Maner in Patna affected due to breaches in rivers.	Shri Ramavatar Shastri		
126.	Acute shortage of cooking gas in Kerala.	Shri George Joseph Mundackal		
127.	Need to open a Water Sports Institute at Goa on the lines of Institute of Mountaineering at Gulmarg.	Shri Eduardo Falcão	14.8.1984	0 14
128.	Compensation to the farmers of Rajasthan affected by breaches in Bhakra Canal.	Shri Bir Bal		
129.	Need for professionalisation in Agriculture Ministry and the National Seeds Corporation.	Shri H. N. Bahuguna		
130.	Need for central assistance to construct hostels in urban areas for pre-matric students belonging to Scheduled Castes, who are given stipend under centrally sponsored scheme.	Shri Lakshman Mallick	16.8.1984	
131.	T.V. Station for Katni in Madhya Pradesh.	Shri Baburao Paranjpe		
132.	Speedy steps for expansion and utilisation of Thripoonithare Railway Station and the land around it.	Shri Xavier Arakal		
133.	Need for providing S.T.D. facilities in Navada.	Shri Kunwar Ram		

1	2	3	4	5
				H. M.
134.	Need to create separate Postal and Telecom C.r-cles for the State of Himachal Pradesh.	Prof. Narain Chand Parashar		
135.	Need to constitute a committee to suggest steps for reorganisation of Central Intelligence Agencies.	Shri Rasheed Masood		
136.	Need to include Cuttack city under the centrally sponsored Integrated small and medium town development programmes.	Smt. Jayanti Patnaik		
137.	Need to establish a Doordarshan Kendra at Sitapur, Uttar Pradesh.	Shri Ram Lal Rahi	16.8.1984	0 15
138.	Need to prescribe a time limit for converting letters of intent into industrial licences.	Shri Era Mohan		
139.	Funds to Maharashtra Government to undertake structural as well as other repairs to the buildings constructed by Maharashtra Housing Board which are in dilapidated condition.	Smt. Pramila Dandavate		
140.	Need to improve the functioning of telephones in West Bengal, particularly in Calcutta.	Smt. Geeta Mukherjee		
141.	Need for the take over of Birla Mills, Delhi, as recommended by the Delhi Metropolitan Council.	Shri Sushil Bhattacharya		

1	2	3	4	5
				H. M.
142.	Need to constitute a Pepper and Spices Board to serve the interests of growers.	Prof. P.J. Kurien	17.8.1984	0 04
143.	Need for steps to rehabilitate ex-servicemen.	Shri Harish Rawat		
144.	Need to set up an electronic telephone industry at Bhubaneswar, Orissa.	Shri Chintamani Jena		
145.	Need to grant permission for-Son-Et, Lumiere' at Konark.	Smt. Jayanti Patnaik	21.8.1984	0 16
146.	Steps for the removal of unemployment among educated youth.	Shri Harish Rawat		
147.	Need to fulfil the demands of public of Rajgarh, Guna, Vidisha and Shajapur districts of Madhya Pradesh regarding more railway services.	Dr. Vasant Kumar Pandit		
148.	Need to open new banks in Uttar Pradesh and amalgamation of certain banks into one U.P. Bank.	Shri Zainul Basher		
149.	Need to bear the entire cost of development of roads in Dhanbad region by the Central Government.	Prof. Ajit Kumar Mehta		
150.	Need to introduce an Express train between Calcutta and Barbil.	Shri Harihar Soren		

1	2	3	4	5
				H. M.
151.	Need to hand over the Dhandi-khera Samadhi in Haryana to Archeological Department for its proper maintenance.	Shri Mani Ram Bagri	21.8.1984	
152.	Need for a comprehensive scheme for crop insurance.	Shri M. Ramanna Rai		
153.	Lockout in National Rayon Company, Maharashtra resulting in large scale unemployment.	Shri J.S. Patil		
154.	Unprecedented floods in Barak Valley and Brahmaputra Valley in Assam and need for sending a central team to assess the damage caused by the floods.	Shri Bishnu Prasad		
155.	Need to reconsider the decision taken by the Government not to allow the income tax practitioners who are not Chartered Accountants to audit accounts.	Smt. Vidya Chennupati	22.8.1984	0 16
156.	Need for immediate approval to the lower Damodar Drainage Scheme.	Shri Hannan Mollah		
157.	Need to complete the remaining work on Chukka Project to provide power to North Bihar.	Smt. Madhuri Singh		
158.	Need to implement the self-employment scheme on a continual basis.	Shri Madhav-rao Scindia		

1	2	3	4	5
				H, M.
159.	Steps for the re-surrection of scent and incense sticks industry in Kannauj, Uttar Pradesh.	Shri Chhotey Singh Yadav		
160.	Need to ensure allotment of reserved seats in various university courses Scheduled Caste and Scheduled Tribes students.	Shri Ram Vilas Paswan	22.8.1984	
161.	Need for restoration of R.M.S. sorting sections and enhancement of salary of E.D. Employees.	Dr. A. Kalanidhi		
162.	Non-payment of bonus by Sri Synthetics Ltd., Ujjain (Madhya Pradesh) and need for Government's intervention into its working.	Shri Satya-parayan Jatiya		
163.	Need to start air service between Delhi-Khajuraho--Aurangabad--Bhopal-Bombay.	Shri Partap Bhanu Sharma		
164.	Need to develop alternative sources of energy for boosting afforestation schemes in the country, particularly in Aravali hills range.	Prof. Nirmala Kumari Shaktawat	23.8.1984	
165.	Need for immediate allotment of alternative land to families displaced due to Kallada Irrigation Project.	Shri K. Kunhambu		
166.	Need to declare the Bhanj Pura tribe of Orissa as Scheduled Tribe.	Shri Man-mohan Tudu		

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				H. M.
167.	Need to set up a Central University at Bhopal on the lines of Central Schools.	Dr. Shankar Dayal Sharma		
168.	Need for construction of new bridges over Ganga and Jamuna near Allahabad.	Shri B.D. Singh		
169.	Blurring T. V. programmes in Pilibhit, Uttar Pradesh.	Shri Harish Kumar Gangwar		
170.	Need for more amenities to freedom-fighters.	Shri Ramavatar Shastri		
171.	Need to undertake extensive relief measures in flood affected Madhipura and Saharsa District of Bihar.	Shri R. P. Yadav	23.8.1984	0 18
172.	Need to reduce the security deposit required by the emigration authorities from emigrants to Gulf Countries.	Shri A.K. Balan		
173.	Panic among Jhuggi-Jhompri and pavement dwellers because of the applicability of certain Acts to Union territory of Delhi regarding encroachment on public property and prosecution of offenders without warrant and need to rehabilitate the poor dwellers affected by these enactments.	Shri A.K. Roy		
174.	Steps for the development of Vidarbha region of Maharashtra.	Shri Keshorao Pardhi	24.8.1984	

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				H, M.
175.	Need to sanction more post-matric scholarships for Scheduled Caste/ Scheduled Tribes students of Orissa to avoid drop-outs.	Shri K. Pradhani		
176.	Need for the Central Government's finance to Subaranarekha multi-purpose project.	Shri Chintamani Jena		
177.	Need to impound passports of Indian Artists/ Sportsmen who visit South Africa clandestinely and reassert India's anti-apartheid policies.	Shri Eduardo Faleiro		
178.	Need for early steps to set up proposed electronic digital Switching factory at Bangalore.	Shri T.R. Shamanna		
179.	Need to take early decision to declare Tuticorin Port as the pricing point for fixing cost of petroleum products in southern districts of Tamil Nadu.	Shri N. Sounderarajan	24.8.1984	0 13
180.	Need to take steps for improvement in customer services in banks including removal of stagnation among bank officers.	Shri D.S.A. Sivaprakasam		
181.	Need to introduce new stops for recently introduced superfast express trains between Cannanore and Ernakulam.	Shri K.P. Unnikrishnan		
182.	Losses due to recent cloud burst in Kargil and need for compensation to the affected people.	Shri P. Namgyal		

1	2	3	4	5
				H. M.
183.	Shortage of power in Rajasthan and need to commission Palana Thermal Plant.	Shri Manphool Singh Chaudhary		
184.	Need to instal T. V. transmitters at Banswara and Dungarpur districts of Rajasthan.	Shri Bheekha-bhai		
185.	Construction of a dam and barrage on the Sahali river in Har-yana.	Shri Ram Singh Yadav		
186.	Need to corvest Hydera-bad Airport into an International Airport.	Shri K. S. Narayana		
187.	Need to provide some more halts for the train running between Ernaku-lam and Trivandrum.	Prof. P.J. Kurien	25.8.1984	10 18
188.	Need to transfer the agricultural land to refugee families rehabi-litated in Bihar in 1951-52.	Shri Ananda Pathak		
189.	Steps for the develop-ment of Mithila region of North Bihar.	Shri Bhogendra Jha		
190.	Utilisation of waters of West flowing rivers and Pachaiyar Reservoir Scheme.	Shri K.T. Kosalram		
191.	Need to constitute a high level committee to assess the performance of Indian team at Los An-ges.	Shri Xavier Arakal		

1	2	3	4	5
				H. M.
192.	Need to take over the ownership of Yavatmal-Murtizapur railway line from British Central Provinces Company.	Shri Uttamrao Patil		
193.	Need for immediate repairs of Greater Mahananda embankment at Dhubal, Bihar with army help.	Dr. Golam Yazdani		
194.	Increasing display of sex and violence in films and need to reorganise Central Board of Film Censors.	Prof. Nirmala Kumari Shaktawat		
195.	Need to constitute a separate Pay Committee to look into pay structure and service conditions of IIT Faculty.	Shri Partap Bhanu Sharma	27.8.1984	0 59
196.	Need for early set up of IFFCO Soda Ash factory at Phulpur.	Shri B.D. Singh		
197.	Need to reduce the cement price.	Shri Harish Kumar Gangwar		
198.	Need for modernisation of RBHM Jute Mills, Katihar.	Prof. Ajit Kumar Mehta		
199.	Need to withhold President's assent to the Criminal Procedure Code (Bihar Amendment) Bill, 1982.	Shri Bhogendra Jha		
200.	Need to take steps for oil exploration in West Bengal.	Shri Krishna Chandra Halder		

1	2	3	4	5
				H. M.
201.	Need to fulfil the promise made to farmers of Rajasthan canal area that interest will not be realised from them on loans granted to them.	Shri Bir Bal		
202.	Need for constituting one authority for security, safety and efficient functioning of airports in India in view of recent bomb explosion at Madras Airport.	Shri Xavier Arakal		
203.	Need to provide same facilities and promotional avenues to University teachers throughout the country.	Shri Harikesh Bahadur		
204.	Need to improve the telecommunication facilities in Madhya Pradesh and to introduce modern telecommunication techniques in the country.	Shri Satya-narayan Jatiya	27.8.1964	
205.	Need to end the strike by workers of H.E.C., Ranchi.	Shri Samar Mukherjee		
206.	Need for Government's intervention to end the strike by workers of Hatia Unit of H.E.C.	Shri Basudeb Acharya		
207.	Need to ensure proper implementation of policies for welfare of ex-servicemen in the States.	Shri Rajesh Pilot		
208.	Need for Government intervention for early settlement of the demands of Kendriya Vidyalaya teachers.	Shri Saifuddin Chowdary		

1	2	3	4	5
				H. M.
209.	Discontentment among University students.	Shri Mahi Ram Bagri		
210.	Need to fulfil the various demands of State Government employees and teachers and to bring them on par with Central Government employees.	Shri Ajoy Biswas		
211.	Proposed shifting of Defence Vehicles Factory and the Grey Iron Foundary.	Shri Baburao Paranjpe		
212.	Need to undertake extensive relief measures in drought-hit districts of Eastern Uttar Pradesh.	Shri Rajnath Sonkar Sastri		
213.	Supply of banned and old stock of medicines by the World University Services Centre of Delhi University.	Shri Ram Vilas Paswan	27.8.1984	
214.	Need to issue commemorative stamps in the memory of Sant Gadge-baba and Sant Kanwar Ram of Maharashtra.	Smt. Usha Prakash Choudhari		
215.	Need for additional funds to accelerate the construction of Man-khurd—Belapur railway line in Maharashtra.	Smt. Shalini V. Patil		
216.	Need to tighten the security to prevent hijacking of aircrafts.	Prof. Saif-ud-Din Soz		
217.	Need to start a super-fast train between New Delhi and Gauhati.	Shri Bishnu Prasad		

1	2	3	4	5
				H. M.
218.	Need to start the proposed Shuttle express train between Kharagpur and Bhadrak.	Shri Chintamani Jena		
219.	Need for providing drinking water to the desert areas of Rajasthan in 7th Five Year Plan.	Shri Virdhi Chander Jain		
220.	Need to complete the construction of Var-Bilara railway line by next year.	Shri Mool Chand Daga		
221.	Need to set up the proposed Ferro-Vanadium plant at Jharadi in Mayurbhanj, Orissa during 1984-85.	Shri Manmohan Tudu	27.8.1984	
222.	Need for having a code for blood donation and need for formulation of blood policy.	Shri C. Chinnaswamy		
223.	Need to set up a high power T.V. transmitter at Parasnath Hill in Bihar.	Shri R.L.P. Verma		
224.	Need to connect Poona-malli with Avadi by Railway line.	Shri Era Anbarasu		

(iv) Statement Under Direction 16 Correcting Information Regarding starred Question

Sl. No.	Brief Subject	Name of Minister	Date	Time taken
				H M
1.	Correcting the answer given on the 23 April, 1984 to a Supplementary by Shrimati Jayanti Patnaik on Starred Question No. 763 regarding Special Central Assistance to States to provide drinking water facilities in drought prone districts.	Shri Mallikarjun	21-8-84	0 01

**17. STATEMENT SHOWING TIME TAKEN ON VARIOUS
KINDS OF BUSINESS**

Business	Time taken		Percentage to the total time taken
	H	M	
BILLS			
(a) Government Bills	*74	32	37.7
(b) Private Members' Bills	7	30	3.8
BUDGETS			
(a) General Budget	3	23	1.7
(b) Budget in respect of State/ Union Territory under President's Rule	4	48	2.4
CALLING ATTENTION NOTICES (RULE 197)			
	10	38	5.4
DISCUSSIONS			
(a) Half-an-Hour Discussions (Rule 55)	2	26	1.2
(b) Short Duration Discussions	20	42	10.5
MATTERS UNDER RULE 377			
	6	25	3.2
MOTIONS			
(a) Motions under Rules 191 and 342	26	53	13.6
(b) Motions under Rule 388	0	09	0.1
QUESTIONS			
	19	36	9.9
RESOLUTIONS			
(a) Statutory Resolutions	*0	13	0.1
(b) Private Members' Resolutions	2	54	1.5
STATEMENTS (Rule 372)			
	1	58	1.0
OTHER MATTERS such as Papers laid on Table, Obituary References Questions of Privileges, Points of Orders, Personal Explanations etc.			
	15	36	7.9
	197	43	100.0

*Joint discussion took place on Statutory Resolutions [*Vide* Statement No. 14, Sl. Nos. 2 to 5] and motions for consideration of the connected Government Bills [*Vide* Statement No. 2, S. Nos. 13, 23, 24 and 25]. Time taken on the joint discussion has been shown under Government Bills,

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